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ITEM NO.15

COURT NO.4

SECTION X

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

## Writ Petition (Civil) No.281/2022

**RIDDHI TANDON** 

Petitioner(s)

## VERSUS

MEDICAL COUNSELLING COMMITTEE (MCC) & ANR. Respondent(s)

(With IA No.59489/2022-GRANT OF INTERIM RELIEF)

Date : 29-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Ms. Charu Mathur, AOR For Respondent(s) Ms. Aishwarya Bhati, ASG Ms. Ruchi Kohli, Adv. Mr. G.S. Makker, Adv. Mr. Aman Sharma, Adv.

## UPON hearing the counsel the Court made the following O R D E R

1 We have perused the status report which has been submitted on behalf of the Union of India in the Ministry of Health and Family Welfare and the Medical Counselling Committee. The petitioner obtained 253 marks in the NEET-PG 2021 examination. However, the cut off score for general category candidates was 302 marks for the first two rounds of counselling.

- 2 On 12 March 2022, the percentile was reduced by the National Board of Examination in consultation with the National Medical Commission from 302 to 247 marks. Though the petitioner became eligible for PG counselling after the reduction of percentile, the petitioner had registered for NEET-PG counselling on 14 March 2022, but did not opt for conversion to an NRI seat in the mop up round. The admission process has been completed.
- 3 In the circumstances, no case for interference under Article 32 of the Constitution is made out.
- 4 The Petition is accordingly dismissed.
- 5 Pending applications, if any, stand disposed of.

(CHETAN KUMAR) A.R.-cum-P.S. (SAROJ KUMARI GAUR) Court Master